

High Court of Jammu and Kashmir at Srinagar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 419

Dated: 12/07/2019

Subject : Surrender of Provisional License as an Advocate.

This is to notify that Mr. Yogeshwar Singh S/O Sh. Kuldeep Singh R/O Birpur, Bari Brahmna, Distt. Samba, who having been appointed as Jr. Assistant in the High Court of Jammu and Kashmir vide High Court order No.1747 dated 28.03.2018 and having surrendered his Provisional Licence as an Advocate vide his application dated 30.06.2019, therefore, his Provisional Enrolment No.JK-141/2017 dated 28.01.2017, issued vide J&K High Court Notification No.911 dated 13.02.2017 shall be treated as cancelled.

By Order.

(Signature)
(Mohammad Yasin Beigh)
Additional Registrar
11-07-19
11/7

No: 9531-38/UP Dated: 12/07/2019

Copy to the: -

- 1-2). Registrar Judicial, High Court Wing Jammu/Srinagar.
3. Principal District & Sessions Judge Samba.
4. Secretary, Bar Council of India, New Delhi
5. President Bar Association Samba.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. Incharge NIC High Court of Jammu & Kashmir, Srinagar for uploading on official website of the High Court.
8. Mr. Yogeshwar Singh S/O Sh. Kuldeep Singh R/O Birpur, Bari Brahmna, Distt. Samba A/P Senior Asisstant, High Court Main Wing at Srinagar for information.

(Signature)
Additional Registrar
11-07-19
11/7